

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) No, Sir.

(b) There are number of producers of Rifampicin from the intermediate/penultimate stages. There is only one producer of Rifampicin in the organised sector viz. M/s. Lupin Labs. Limited, whose production is being monitored by the Government. Details of production by this company in the last three years are as under:—

Year		Unit: Tonnes
1987-88	—	69.68
1988-89	—	56.79
1989-90	—	26.19*

\*(Estimated)

[*Translation*]

#### **Modernisation of Pantnagar (Nainital) Airport**

1891. SHRI M.S. PAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government propose to expand and modernise the Pantnagar (Nainital) Airport; and

(b) whether Government also propose to construct an Airport at Haldwani for promoting tourism in Kumaon?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRIDINESH GOSWAMI): (a) and (b). No, Sir.

[*English*]

#### **Small Car Production**

1892. SHRI MADHAVRAO SCINDIA: Will the Minister of INDUSTRY be pleased to state:

(a) Whether Union Government have received a joint proposal from the Maruti Udyog Ltd. and its Japanese counterpart Suzuki Motors for the transfer of its entire small car production to India by Suzuki Motors;

(b) if so, the details of the proposal; and

(c) the reaction of Government thereto?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (c). No such formal proposal has been received by the Government. But it has been agreed between Maruti Udyog Ltd. and Suzuki Motor Company that after 1992 Suzuki would discontinue the production, and export to Europe, of the 800 CC car, and Maruti Udyog Ltd. would be the only source of supply of this car to this market. Government welcomes the decision of the two companies.

#### **Manufacture of Sanitary Towels**

1893. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of INDUSTRY be pleased to state:

(a) whether some entrepreneurs have been permitted to manufacture sanitary towels, an item reserved for the small scale;

(b) if so, the reasons thereof;

(c) whether the investment in plant and machinery by those units was within the investment limits prescribed for the small-scale sector at the time granting permission; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INDUSTRY (SHRI SRIKANTA JENA): (a) to (c). Two Industrial units in non-SSI Sector are engaged in the manufacture of Sanitary Towels, an item reserved for SSI Sector since 1967-68. One of them was in production prior to the date of reservation; the other one was registered as SSI unit and during the course of implementation, because of changes in the Import duty structure, the landed cost of plant and machinery exceeded the ceiling prescribed for the small scale sector and, therefore, was granted a COB Licence.

#### **Civic Amenities to slums in Bombay**

1894. SHRI RAM NAIK: Will the Minister RAILWAYS be pleased to refer to the reply given on 20 March, 1990 to Starred Question No. 104 regarding slums in railway tracks in Maharashtra and state:

(a) whether the final decision has been taken to provide civic amenities to slums on railway land in the Bombay beyond 30 ft. from the railway line;

(b) if so, the details thereof and when its implementation would begin; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) Does not arise.

(c) The State Government of Maharashtra has so far not fulfilled the conditions for granting No Objection Certificate, viz., shifting of hutment dwellers from safety zone and giving an undertaking for construction of

boundary wall at 30 ft. distance from the track before slum improvement works are undertaken. They have also not accepted the offer made by Railways for relinquishment of surplus railway land, either on current market value or on exchange basis, so as to enable the State Government to implement the Slum Upgradation Project. The State Government has also been given the option of taking this land on licence at 6% of the market value of land on long term basis.

#### **Ban on Smoking on Flights**

1895. SHRI JANARDHANA POOJARY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether smoking has been banned on Indian Airlines flights;

(b) whether government propose to impose a similar ban on flights of other airlines like Air India and Vayudoot; and

(c) if so, the details thereof?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) With effect from the 6th of June, 1990, Indian Airlines has banned smoking on all its domestic flights. However on its international flights to neighbouring countries, following the international practice, a complete ban has not been imposed. Accordingly, certain percentage 'Non-smoking' zones has been provided.

(b) and (c). Vayudoot has already banned smoking on all its flights. On the other hand, Air India, being an international carrier, operating on long-haul flights, has not banned smoking on board its flights. To avoid inconvenience to non-smoking passengers Air India has earmarked various zones/seats on the aircraft as meant for use by Non-smoking' passengers.